Communal clashes

2426. SHRI SUBRAMANIAN SWAMY: SHRI ANANTRAY DEVSHAN-KER DAVE; SHRIMATI RENUKA CHOWDHURY: SHRI MOHD. KHALEELUR RAHMAN; SHRI CHIMANBHAI MEHTA: SHRI RATNA BAHADUR RA!;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of communal clashes and casualties during the last three years in the country;

(b) whether any judicial and departmenal enquiries into communal clashes were conducted; and

(c) if so, the findings of the enquiries?

THE MINISTER OF STATE IN THE MINISTRY OF HOMF AFFAIRS (SHRI P. M SAYEED): (a) According to the information received from the State Governments and Union Territory Administrations, a total of 4158 communal inciclents took place in the country during the last three years in which 2886 persons were killed;

(b) and (c) Judicial and departmental enquiries into communal clashes are ordered by the State Governments. Informaion in respect of these enquiries is not available with the Central Government.

Brahmaputra Valley Regional Handloom Weavers Cooperative Society

> 2427. SHRI GURUDAS DAS GUPTA: SHRI CHATURANAN MISHRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it i_s a fact that the Govern. ment of Assam handed over the case of Bhahmaputra Valley Regonal Handloom weavers Coopetative Society to the Central Bureau of Investigation for a chorough probe.

(b) if so, when the case was received by the CBI and what is the present stage o_t its investigation; and

(c) whether the CBI would seize all the documents connected with the case before i_1 is destroyed by the interested parties?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED); (a) Yes, Sir.

(b) The case had been referred to the Central Bureau of Investigation by the Assam Government in September. 1992. In the meanwhile, this case has been dealt with in Assam by the Lokayukta, who has in a judgement given in September, 1993 exonerated the suspects a_s allegations relating to misappropriation of funds for the society were not substantiated. The Central Bureau of Investigation is examining the legal implications of this judgement for investigation of the case by them.

(.) The Central Bureau of Investigation has not registered a case so far. The question of seizure of any documents by them does not, therefore, arise.

Award to Kapil Dev

2428. SYED SIBTEY RAZI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to confer highest civil award upon Kapil Dev on his becoming the world's highest wicket taker, bringing international fame to the country in the world of sports by this outstanding feat;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) No, Sir.